

L.P.A.- 114/21 (N.K.Modi)

D.B.

Defects no.- 1 to 3 vide S.R. dtd.- 17.03.21 has been removed.

Further Report

4 CFS = Rs. 20/- only.

Court fee paid is sufficient.

In time (limitation is being made in view of order dtd.- 27.04.21 passed in Suo moto writ civil-03/2020 of Hon'ble Supreme court of India.)

Copy filed.

Defects :-

1. Respondent no.- 1 of C.C. of Impugned order has not been made party in memo.
2. Enrolment no. with date of Ld. Counsel is missing at the certificate.
3. Copy may be served upon respondent no.- 2 to 6.
4. Case no. may be corrected at the aggrieved portion in memo, para no.- 1 in stay petition.
5. Cause title may be corrected at page no.- 1 in stay petition.
6. Word ' writ petition' may be amended para no.- 1 at affidavit in I.A. no.- 1820/21.
7. Page no.- 35 may be made certified to be true in I.A. no.- 1961/21.
8. Page no.- 28, 35, 38 to 39, 41 to 43, 45, 84 to 86, 88 to 90, 93 to 96, 124 to 134, 137, 142, 143, 165 to 167 are faint/ handwritten in I.A. no.- 1961/21. True typed copy may be filed.